

LAW AND JUDICIARY DEPARTMENT

Mantialaya, Bombay 400 032, dated the 30th November 1995

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CONSTITUTION OF INDIA.

No. DAJ. 1187/274-A (82)-D-III.—In exercise of the powers conferred by the proviso to article 309 of the Constitution of India, the Governor of Maharashtra, after consultation with the High Court of Judicature at Bombay, is hereby pleased to make the following rules, regulating recruitment to the post of Registrar, ' Group B ' in the Family Courts in the State of Maharashtra, namely :—

1. These rules may be called the Registrar of the Family Courts (Recruitment) Rules, 1995.

2. In these rules, unless the context requires otherwise,—

(a) " Committee " means the Committee constituted by the High Court of Judicature at Bombay consisting of the Principal Judge and the Additional Principal Judge, if any, or any other next senior judge of the Family Court as a member of the Committee ;

(b) " Government " means the Government of Maharashtra ;

(c) " High Court " means the High Court of Judicature at Bombay;

(d) " Registrar " means the Registrar of the Family Court.

3. Appointment to the post of Registrar in the Family Court shall be made by the Committee either,—

(a) by promotion of a suitable person on the basis of seniority subject to fitness from amongst the persons holding the posts of Deputy Registrar and Superintendents on the establishment of the Family Courts, having not less than three years regular service in their respective cadres ; or

(b) by transfer of a suitable person from the equivalent posts having not less than three years regular service in that post,—

(i) in respect of Family Court at Bombay, by transfer of a suitable person, by the High Court from the following Courts at Bombay,—

(a) the City Civil and Sessions Courts ; or

(b) the Metropolitan Magistrates Courts ; or

(c) the Small Causes Courts ; and

(ii) in respect of Family Court at the places other than Bombay by transfer of a suitable person, by the High Court from the District Courts in the respective Districts only.

भाग चार-अ[महाराष्ट्र शासन राजपत्र, एप्रिल २५, १९९६/वैशाख ५, शके १९१८ २७६

4. A person appointed to the post, whether by promotion or transfer shall be required to pass departmental examinations and examinations in Hindi and Marathi according to the rules made in that behalf, unless he has already passed, or has been exempted from passing, those examinations.

5. A person appointed to the post shall be liable for transfer anywhere in the State of Maharashtra.

By order and in the name of the Governor of Maharashtra,

B. G. MORE,
Principal Secretary to Government.